

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No.638/2018
OA No.3661/2015**

New Delhi this the 25th day of March, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)

Ramesh Kumar Shokariya
S/o Sh. Jagdish Prasad
R/o Basant Vihar Colony
Village – Ajeetgarh, Tehsil – Shri Madhopur
District – Sikar, Rajasthan

... Applicant

(By Advocate: Mr. S.K. Tripathi for Mr. Vijendra Mahndiyan)

Versus

1. Sh. V.K. Singh
The Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delh – 110302.
Through its Chairman
2. Sh. Raajiv Yaduvashi
The Secretary
Govt. of NCT of Delhi
The Principal Secretary
Department of Health & Family Welfare
Government of NCT of Delhi,
Delhi Secretariat, I.P. Estate, New Delhi.

... Respondents

(By Advocate: Mr. Anuj Kumar Sharma)

ORDER (Oral)

Ms. Nita Chowdhury:

In this OA No. 3661/2015, the Court had directed that the respondents shall pass a reasoned and speaking order and communicate the same to all the concerned within a period of three months.

2. Today, the respondents provide us a copy of the order dated 05.02.2019 passed by them in compliance with the orders of the CAT and in view of the same, we find substantial compliance with the

order of the Tribunal. Hence, the CP is closed and notices are discharged. The applicant is given liberty to challenge this order, if he is so advised, in accordance with law.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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